

COMMITTEE ON ABSENCE OF MEMBERS ✓
FROM THE SITTINGS OF THE HOUSE ✓

EIGHTEENTH REPORT ✓

(S E A L) ✓

LOK SABHA SECRETARIAT ✓

NEW DELHI ✓

November, 1956. ✓

MEMBERS

PERSONNEL OF THE COMMITTEE ON ABSENCE OF MEMBERS
FROM THE SITTINGS OF THE HOUSE.

1. Shri Ganesh Sadashiv Altekar *p* - Chairman.
2. Shri Ganeshi Lal Chaudhary.
3. Shri Ram Shankar Lal. *p*
4. Shri B. L. Chandak.
5. Shri Paidi Lakshmayya.
6. Shri Mahendra Nath Singh.
7. Shri Shivram Rango Rane. *p*
8. Shri Fulsinhji B. Dabhi.
9. Shri Bhagwat Jha 'Azad'.
10. Shri Ram Das. *p*
11. Shri U. M. Trivedi.
12. ~~Her Highness~~ Rajmata Kamalendu Mati Shah.
13. Shri C. R. Chowdary. *p*
14. Shri K. M. Vallatharas. *p*
15. Shri Vijneshwar Missir. *p*

SECRETARIAT

Shri N. C. Nandi,

- Deputy Secretary.

R E P O R T

I, the Chairman of the Committee on Absence of Members from the sittings of the House, having been authorised by the Committee, present this their Eighteenth Report.

2. The Committee held its sitting on the 21st November, 1956, and considered seven applications for leave of absence from Members. The recommendation of the Committee with respect to each application is given below.

3. Shri Muchaki Kosa.- The member has requested leave of absence from the 16th July to 11th September, 1956, as he could not attend the House during this period on account of illness. The member was also absent on the 12th September, 1956. The total period of his absence from the 16th July to 12th September, 1956 amounts to 59 days. The Committee recommends that the member be granted leave of absence for this period.

4. Shri S.V. Ramaswamy.- The member has requested leave of absence for the entire period of the Fourteenth Session as he is accompanying the Indian Delegation to the U.N. as Parliamentary Adviser. The total period of his absence from the 14th November to 21st December, 1956 amounts to 38 days. The Committee recommends that leave of absence may be granted to the member for this period.

5. Shri R. Venkataraman.- The member has requested leave of absence for the entire period of the Fourteenth Session as he is going to New York to attend the sittings of

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the United Nations Administrative Tribunal and United Nations General Assembly. The member was also absent from 12th September to 13th September, 1956, during the Thirteenth Session. The total period of his absence from the 12th September to 13th September during the Thirteenth Session and from the 14th November to 21st December during the current session amounts to 40 days. The Committee recommended that the member be granted leave of absence for this period.

6. Shri Dev Kanta Borooah.- The member has requested leave of absence from 20th July to 13th September, 1956. The member could not attend the House during this period as he had gone abroad for the study of Agrarian Cooperatives in China and Cooperative Movement in Japan. The total period of his absence from 20th July to 13th September, 1956 amounts to 56 days. The Committee recommends that leave of absence may be granted to the member for this period. ✓

7. Shri Sofi Mohd. Akbar.- The member has requested leave of absence ^{for} from the entire period of the Fourteenth Session as he is under detention in jail in Srinagar under Section 3(1)(a)(i) of Jammu and Kashmir Preventive Detention Act, 2011. The member was last granted leave of absence upto the 7th September, 1956 vide recommendations of the Committee in their ^{Sixteenth} ~~Sixth~~ Report. The total period of his absence from the 8th September to 13th September 1956 during the Thirteenth Session and from 14th November to 21st December, 1956 during the current session amounts to 44 days. ✓
The Committee recommends that leave of absence may be granted to the member for this period. ✓

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8. Shri Tridib Kumar Chaudhuri.- The member is detained in prison in Goa and is not in a position to apply for himself. Dr. Lanka Sundaram M.P. has applied for leave of absence on behalf of Shri Chaudhuri for the entire period of the Fourteenth Session. The member was last granted leave and condonation of absence upto the 13th September, 1956, on the basis of an application made by Dr. Lanka Sundaram M.P. The total period of Shri Chaudhuri's absence from 14th November to 21st December, 1956 during the current session amounts to 38 days. The Committee recommends that leave of absence may be granted to the member for this period.

✓ 9. Shri Sibnarayan Singh Mahapatra . - The member requested on 5th April, 1956 for leave of absence from the sittings of the House from the 8th March, 1956 till the end of the Twelfth Session i.e. upto 30th May, 1956 on account of illness and a marriage in his family.

(2) While considering his application for leave of absence at its sitting held on the 3rd May, 1956, the Committee on Absence of Members from the Sittings of the House felt that "Marriage in the family" was not an adequate ground for asking leave for such a long period. The Committee, therefore, desired that the member be informed of its views and postponed consideration of his application pending receipt of reply from the member.

(3) The member was informed of the Committee's decision on the 10th May, 1956. No reply was received in spite of reminders issued on the 17th May, 3rd July and 13th July, 1956 respectively.

(4) At its sitting held on the 25th July, 1956 during the Thirteenth Session the Committee desired that the member be informed that his continuous absence for more than 60 days without permission of the House would attract the provisions of Article 101(4) of the Constitution. This was duly done on the 2nd August, 1956. Three reminders were sent to him on the 14th August, 23rd August and 31st August, 1956, but no reply was received from the Member. ~~inspite of three reminders.~~

(5) In view of the circumstances of the case and the failure of the member to send any reply in spite of several reminders, the Committee at its sitting held on 10.9.56 thought that it would not be justified in recommending leave to the Member. But before taking recourse to such a measure the Committee brought the ^{a)} ~~case~~ case to the notice of the Speaker who suggested that the views of the Committee be communicated to the member through the State Government. ✓

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*vide
Appendix I.*

(6) Accordingly a letter (No. 197-T(I)/56 dated the 17th September, 1956) was addressed to the Government of Orissa with a request to cause delivery of the letter to the member and to obtain an acknowledgment from the member in token of receipt of the letter. After the letter was delivered to the member, the Government of Orissa forwarded to this Secretariat with their letter No. 3244/Gen. dated 5.11.56 an acknowledgment dated 5.10.56 signed by the member in token of receipt of the letter by him.

(7) The member subsequently sent an application for leave of absence on 7.11.56 stating that he could not attend the House because of ill health and some domestic troubles. There was no reference to earlier letters or reminders and no explanation was offered of the vague reasons given by him or any regret expressed for the utter disregard of ^{Communications from the Committee} ~~several reminders~~.

(8) The Committee at its sitting held on 21.11.56 reviewed ~~this~~ case. It was observed by the Committee that since his election to the House, the member had been absent from the sittings of the House for long periods. A statement showing the period of absence of the member from session to session is attached ^{at Appendix II.} ~~to the Report~~. The member last attended the sitting of the House on 13.8.55. His absence upto 7.3.56 was condoned by the House on the recommendation of the Committee (vide Thirteenth Report of the Committee on Absence of Members.) The present period of his absence commencing from 8.3.56 to 21.11.56 amounted to 152 days. The total period of his absence from the sittings of the House upto 21.11.56 amounted to 636 days against a total of 753 days of the sessions of the House. ~~Through the period of his absence he has drawn his salary through cheques at his permanent address and did not care to reply any reminders etc.~~

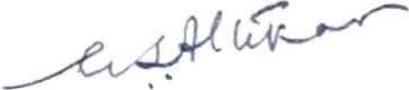
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(9) The Committee considered that in view of the disregard shown by the Member to the House and in the absence of any satisfactory explanation for his continuous absence, they would not be justified in recommending leave to the member. The Committee therefore recommend that leave of absence may not be granted to the member and a motion may be made under Rule 284 with a view to declaring the seat of the member vacant.

Statement showing absence of members
for more than 15 days.

10. A statement showing the names of members who have been continuously absent from the sittings of the House for more than 15 days during the Thirteenth Session is laid on the Table.

New Delhi,
The ~~21st~~ ^{22nd} November, 1956.


GANESH SADASHIV ALTEKAR
CHAIRMAN